Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Dated : 19th December, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson Hon'ble Mr. Rakesh Nath, Technical Member		
APPEAL No. 239 of 2012		
Amausi Industries Association & Ors. Versus		Appellant (s)
Uttar Pradesh Electricity Regulatory Commission & Ors.		Respondent (s)
Appeal No. 240 of 2012		
Chamber of Industries Gorakhpur & Ors. Versus		Appellant (s)
Uttar Pradesh Electricity Regulatory Commission & OrsRespondent		
Appeal No. 241 of 2012		
Rania of Industries Association & Ors. Versus		Appellant (s)
Uttar Pradesh Electricity Regulatory Commission & Ors.		Respondent (s)
Appeal No. 242 of 2012		
Association of Steel Rolling Mills & Furnaces & Ors Appellant (s) Versus		
Uttar Pradesh Electricity Regulatory Commission & OrsRespondent (s)		
<u>Appeal No. 243 of 2012</u>		
Association of Steel Rolling Mills & Furnaces & Ors Appellant (s) Versus		
Uttar Pradesh Electricity Regulat & Ors.	ory Commission	Respondent (s)
Counsel for the Appellant(s):	Ms. Swapna Sesl	hadri
Counsel for the Respondent(s):	Mr. Sanjay Singh for R.1 Mr. Amit Kapoor & Mr. Pradeep Misra for R.2 to 4 Mr. Vishal Anand	

ORDER

Despite our directions given to the Learned Counsel for the Respondent no. 2 to 4 to file reply on or before 12.12.2012 in our earlier order dated 26.11.2012, they had not taken steps to file the reply accordingly.

The Learned Counsel for the Appellant submits that the matter could be taken today itself for hearing. Accordingly, we have heard the Learned Counsel for the Appellant on the issues raised in the Appeal.

The Learned Counsel for the Respondent – 'Commission' has filed reply today. The Learned Counsel for the Respondent no. 2 to 4 is directed to file reply on or before 16.1.2013 after serving copy on the other. Intervention Application is allowed.

Post the matter for further hearing on **<u>16.1.2013</u>**.

(Rakesh Nath) Technical Member (Justice M. Karpaga Vinayagam) Chairperson

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